

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 321/2010**

Sub: Petition for determination of transmission tariff for 220 kV D/C Vapi Khadoli transmission line along with associated bays under WRSS-V transmission system in Western Region for the period from date of commercial operation to 31.3.2014.

Date of hearing : 12.7.2011

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member.  
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : Madhya Pradesh Power Trading Co. Ltd. and Others

Parties present : 1. Shri S.S. Raju, PGCIL  
2. Shri M.M Mondal, PGCIL  
3. Shri Rajeev Gupta, PGCIL

**Record of Proceedings**

This petition has been filed by the petitioner, Power Grid Corporation of India Limited for determination of transmission tariff for 220 kV D/C Vapi Khadoli transmission line (hereinafter referred to as the 'the transmission line') along with associated bays under WRSS-V transmission system in Western Region for the period from date of commercial operation to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as the 2009 regulations).

2. The Commission enquired from the petitioner about the cost over-run of ₹ 377.97 lakh in the transmission system. In response, the representative of the petitioner submitted that cost had increased due to enhanced amount of

crop compensation based on assessment by the concerned revenue authorities. The Commission directed the petitioner to submit the copies of the order of the assessment of revenue by the revenue authorities, on affidavit, with an advance copy to the respondents, latest by 29.7.2011.

3. Subject to above, order in the petition was reserved.

Sd/-  
(T. Rout)  
Joint Chief (Law)